

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Original Application No. 245 of 2025

Vibrant Women Welfare Association,
Rep by its President,
Reg No: SI.No.SRG/Chennai
South/42/2023, Abhis Gym club,
plot no 24/25, Marthumnagar,
Sholinganallur, Chennai

.....Applicant

-Vs-

The Tamil Nadu Pollution Control
Board, Rep by its Member Secretary,
And Others.

... Respondents

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**Advocate for Respondent: TNPCB
Thiru.S.Sai Sathya Jith,
Advocate, Chennai.**

Report submitted to the Hon'ble National Green Tribunal, SZ by the Second Respondent - TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) in Original Application No. 245 of 2025 which is filed by Vibrant Women Welfare Association, Chennai against the Member Secretary, Tamil Nadu Pollution Control Board, Guindy, Chennai and others.

The Hon'ble National Green Tribunal (SZ) has directed the respondents to file their respective replies/reports vide order dated 20.11.2025 and to comply the Hon'ble Order, the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai submits the report on behalf of the 2nd respondent.

A. The application is filed before the Hon'ble National Green Tribunal (SZ), Chennai with the following prayers as follows:

INTERIM RELIEF

A. Injunct the 3rd Respondent from carrying on the construction of ready mix concrete plant in Survey no. 236, T.N.H.B. Land, Sholinganallur, Chennai-600119, in CRZ area and in violation of the siting criteria prescribed by the 2nd Respondent.

PRAYER

A. Direct the 3rd Respondent to forthwith demolish and remove any and all constructions erected in Survey no. 236, T.N.H.B. Land, Sholinganallur, Chennai-600119 and restore the area to its original condition.

B. Direct the 1st Respondent to prosecute the 3rd Respondent for violation of the CRZ Notification, 2011.

B. On 20.11.2025, the Hon'ble National Green Tribunal, SZ, Chennai directed as follows:

“The Tamil Nadu State Coastal Zone Management Authority and the Tamil Nadu Pollution Control Board are directed to inspect the site mentioned in the application at the earliest and if any violation of the

CRZ Regulations or any other norms is found, the same shall be stopped forthwith. Let a detailed report be filed in this regard.”

Further, on 01.12.2025, the Hon'ble National Green Tribunal has directed the TNPCB to inspect the site and file a report. As per the direction of the Hon'ble Tribunal the Second Respondent submits the report herein.

C. The OA has filed aggrieved by the ongoing illegal construction of ready mix concrete plant by the M/s. VS Construction India Private Limited on the land belonging to the Tamil Nadu Housing Board, in the S. No. 236, TNHB Land, Sholinganallur, Chennai – 600 119 which is situated on the banks of Buckingham Canal and is in violation of the CRZ Notification, 2011 and against the siting criteria for a proposed ready mix concrete plant prescribed in "Guidelines for Ready Mix Concrete Plants" issued by the TNPCB.

D. Tamil Nadu Pollution Control Board enforces the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 as per Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988, no person shall without the previous consent of the state Board shall establish any industry, operation or process, or any treatment and disposal system or an extension or addition there to, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlets for the discharge of sewage or bring into make any new discharge of sewage.

E. The Tamil Nadu Pollution Control Board enforces the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987, as per Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1988, no person shall, without the previous consent of the state Board, establish or operate an industrial plant in air pollution control area. The entire area within the state of

industrial plant in air pollution control area. The entire area within the state of TamilNadu has been declared as air pollution control area with effect on and from the 1st day of October 1983.

F. The Member Secretary, TNSCZMA vide its letter Dt: 11.12.2025 has instructed to conduct joint inspection. On 19.12.2025, a Joint Inspection was conducted with the officials Assistant Executive Engineer and the Forest Range officer of the Director of Environment & Climate change and officials of TNPCB and the following observations were made during the inspections:

I. Nature of Construction

- A. Construction of a Reinforced Cement Concrete (RCC) foundation for installation of Ready-Mix Concrete (RMC) plant accessories was observed. The foundation structure has been completed.
- B. Two numbers of container-type site offices were present at the site.
- C. The entire site, measuring approximately 2,500 square metres, has been levelled. Materials found included stone aggregates and steel roofing sheets.
- D. The Assistant Environmental Engineer (AEE) of the Tamil Nadu Pollution Control Board informed that Consent to Establish (CTE) clearance has not been granted for the above-mentioned plant.
- E. At the time of inspection, no construction activity was in progress, and no personnel were present at the site.

II. Proximity to HTL

- A. The proposed Ready Mix Concrete plant site is located adjacent to the Buckingham Canal, indicating its close proximity to the High Tide Line (HTL).

1) CRZ Zonation

As per the CRZ Notification, 2011, the site falls under CRZ-II.

III. Executing Authority:

The construction activity was confirmed to have been carried out by the contractor M/s VS Construction India Private Limited, under a contract awarded by the Greater Chennai Corporation (GCC).

G. As per para I (ii), CRZ shall apply to the land area between HTL to 100 mts or width of the creek, whichever is less on the landward side along the tidal influenced waterbodies that are connected to the sea. Any activity within this regulated area requires prior approval from the competent authority, and undertaking construction without such approval constitutes a violation of CRZ regulations. Accordingly, the construction activity carried out without obtaining CRZ Clearance is a violation under the CRZ Notification, 2011.

H. The GCC has already issued letter Dt: 24.11.2025 to stop the erection of the RMC plant by the M/s. VS Construction India Private Limited in the S. No. 236, TNHB Land, Sholinganallur, Chennai – 600 119 and instructed to obtain and submit NOC from TNPCB but till date the unit has not filed application seeking Consent to Establish (CTE) / Consent to Operate (CTO) under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1988.

I. The time of inspection, no construction activity was in progress, and no person were present at the site.

This report is submitted to the Hon'ble National Green Tribunal (Southern Zone) in compliance of the directions passed by the Hon'ble Tribunal. The TAMIL NADU POLLUTION CONTROL BOARD (TNPCCB) will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dated at Chennai, on this the 13th day of April, 2026.

S. Vee 15.4.26
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL SZ AT CHENNAI**

Original Application No. 245 of 2025

IN THE MATTER OF:

Vibrant Women Welfare Association,
Rep by its President,
Reg No: SI.No.SRG/Chennai South/42/2023,
Abhis Gym club, plot no 24/25,
Marthumnagar, Sholinganallur, Chennai

...Applicant

With

The Tamil Nadu Pollution Control Board,
Rep by its Member Secretary,
And Others.

...Respondent

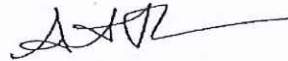
REPORT FILED ON BEHALF OF THE SECOND

RESPONDENT - TAMIL NADU

POLLUTION CONTROL BOARD.

Date of filing : 16.04.2026

Date of hearing : 20.04.2026



Thiru.S.Sai Sathya Jith,
Advocate for the 2nd Respondent: TNPCB.

